

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 318

IA-6307/2023, IA-3156/2023, IA-5112/2023, IA-5153/2023, IA-3769/202,
IA-3793/2023, IA-4134/2023, IA-4162/2023, IA-4163/2023, IA-2208/2023,
IA-1396/2023, IA-3206/2023, IA-6028/2022, IA-5950/2022, IA-6154/2023,
IA-5069/2023, IA-453/2024, IA-1425/2024, IA-1501/2024, IA-1427/2024,

In

IB-2688(ND)/2019

IN THE MATTER OF:

Standard Chartered Bank	Petitioner/Applicant
Vs.		
RCI Industries & Technologies Pvt.Ltd.	Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Mr. Arun Kumar, Ms. Sreepriya, Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Mr. Rauav Dikshit Advs.
For the Respondent	:	Mr. Prabhas Bajaj, Mr. Satya Sabharwal, Ms. Shiva Lakshmi, Mr. Kumar Sambhav, Mr. Jayant Sharma, Arun Kumar, Mr. Arun Kumar, Aakarsh Srivastava Mr. A.K. Srivastava Advs.
For RP	:	Mr. Abhishek Anand, Mr. Krishna Sharma Advs.
For the AKJ Metals	:	Mr. Satya Sabharwal Adv.

ORDER

Due to paucity of time, the matter is adjourned to **25.07.2024.**

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik